



Government of India/भारत सरकार
Ministry of Commerce and Industry/वाणिज्य और उद्योगमंत्रालय
Department of Commerce/वाणिज्यवभाग
Directorate General of Foreign Trade, Delhi/विदेश व्यापार महानिदेशालय, दिल्ली
VANIYABHAWAN,AKBARROAD,CENTRALDELHI,DELHI,110011/वाणिज्यभवन,अकबररोड,नईदिल्ली
Email Office : dgft@nic.in, Phone Office :011-23062777

MINUTES OF MEETING

Meeting No -NC/3/MEET/May/202425/4

Meeting Date -06/06/2024

Minutes of the Norms Committee-3 Meeting No.NC/3/MEET/May/202425/4 dated 06/06/2024 (Manual Case) under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. The following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal, Technical Expert	Consultant (Chemical)
In attendance:		
1	Shri Raman Kumar, Deputy DGFT	DGFT (HQ)
2	Shri Uttam Dey Sarkar, ASO	DGFT (HQ)

3. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

4. RAs shall also ensure compliance of SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16; Para 4.21; and Para 4.51 of HBP shall be made.

Manual Application for Personal Hearing Held on 06/06/2024.

Case No.	A-1
Meeting No.	NC/3/MEET/May/202425/4
Date	06/06/2024
Firm's Name	M/s Supriya Lifescience Limited
HQ F. No.	HQRNORMAPPLY00006357AM24
RLA F. No.	03/AX/040/03085/AM24
Advance Authorization No. and Date	No. 0311028054 dated 19.10.2023
Subject	Request of M/s Supriya Lifescience Limited for Enhancement of ad-hoc norms against Advance Authorization issued to the firm.

Decision: Shri Deepak Maduskar, Vice President (Supply Chain) and Dr. Shireesh Ambhaikar, Technical Lead of the firm attended the Personal Hearing and explained the case. The firm explained that they are importing raw material (i) Riboflavin (Vitamin B2) from DSM Nutritional Product AG, Switzerland which is of very high quality and not available elsewhere. It was also stated that M/s Supriya Lifescience Limited is having MOU under DSM Nutritional Product AG, Switzerland for a Contract Manufacturing Agreement and the export is only to DSM, Switzerland. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to revise ad-hoc norms on the basis of information provided by the firm, as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Item	Qty. allowed.
Riboflavin Sodium Phosphate Hydrate EP 11.2	1 kg.	1	Riboflavin (Vitamin B2)	1.30 kg.
		2	Pyridine	2.00 kg.
		3	Acetonitrile	1.73 kg.
		4	Phosphorus Oxychloride	2.00 kg.

Note: (i) Above ad-hoc norms are valid only for export to DSM Nutritional Product AG, Switzerland under Contract Manufacturing Agreement between DSM, Switzerland and M/s Supriya Lifescience Limited.

(ii) No further Advance Authorisation on the above norms will be considered and further Advance Authorisation to be considered based on revised yields and consumption data.

(iii) Above norms are for EP 11.2 only and not for any other Pharmaceutical specification like EP/BP/USP etc.

RA concerned may take further necessary action as per the above decision of Norms Committee and the conditions attached with the Norms.